NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) No.298 of 2021

In the matter of:

Anuj Tejpal, Appellant

Vs

Rakesh Yadav & Anr Respondent

Present:

Dr. Abhishek Manu Singhvi, Sr. Advocate, Mr. Amit Sibal, Sr. Advocate, Mr. Abhijeet Sinha, Mr. Jeevan Ballav Panda, Ms Shalini Sati Prasad, Mr. Satish Padhi, Ms Meher Tandon, Mr. Gaurav Sharma, Mr. Amit Bhandari, Mr. Kaustubh Prakash, Mr. Saksham Dhingra, Advocates for appellant.

Mr Krishnendu Datta, Sr. Advocate, Mr. Sameer Parekh, Mr. Sumit Goel, Ms Sonal Gupta, Mr KIshan Nagar, Ms Malvika Bhanot, Mr. R Chandra Madan and Mr. Gahul Gupta, Advocates for Intervenors.

Ms Noopr K Dalal, Advocate for R2.

ORDER

04.05.2021 On 30.04.2021 after hearing the counsel for the parties this Tribunal directed the counsel to file joint petition indicating that the parties have settled the matter outside the court.

IA No.815/2021 have been filed on 30.4.2021. It is taken on record. Today when the case was called up, counsel for the appellant, Dr. Abhishek Manu Singhvi, Sr. Advocate alognwith Mr. Amit Sibal, Sr. Advocate appeared Mr Srinivas Kotni and Mr Shantam Gorawara, Advocates appeared on behalf of Respondent No.1. Ms Noopar Dalal, Advocate appeared on behalf of IRP. Mr. R Chandra Madan, advocate and Mr. Krishnendu Datta, Sr. Advocate appeared on behalf of two proposed intervenors and objected the IA applications and submitted that they have claims against the appellant. In

view of the changed scenario list the IA alongwith the main application on 2nd

June, 2021 under the heading Admission (after notice). The intervenors are allowed to make oral submissions on that day.

Interim order dated 8.4.2021 to continue till next date of hearing.

(Justice Anant Bijay Singh)
Member (Judicial)

(Mr. Kanthi Narhari) Member (Technical)

Bm/gc